

Persons released after scrapping of POTA

†849. SHRIMATI SUSHMA SWARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons released after scrapping of POTA who were detained under this act; and

(b) the details of the crime for which arrests were made under POTA alongwith the names of these persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) and (b) After the repeal of POTA, the Central Government has constituted three Review Committees to review all cases registered under POTA. One of the Review Committees has not so far found any *prima facie* case against three accused persons under POTA. Accordingly, the Committee has issued directions to the concerned State Governments for withdrawal of cases under POTA against them.

Shri Murugesan, the accused, was charged for possession of unauthorized arms and ammunition and extremist literature. The other two accused viz. S/Shri Rajesh Koda Bhai Prajapati and Rajinder Prasad Goel were charged for funding of terrorists.

Prisoners not released despite orders by competent court

850. SHRIMATI JAYA BACHCHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have sought any report from the States about the prisoners ordered to be released by the competent court but not actually released for one reason or the other;

(b) if so, the details thereof; and

(c) the action Government are contemplating in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT): (a) No, Sir.

(b) and (c) Does not arise.

†Original notice of the question was received in Hindi.